

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12174/2024
(Arising out of impugned final judgment and order dated 22-07-2024
in CRLMC No. 5582/2016 passed by the High Court of Kerala at
Ernakulam)

XXXX

Petitioner(s)

VERSUS

XXXX & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.201167/2024-EXEMPTION FROM FILING
O.T.)

Date : 10-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Siddharth Agarwal, Sr. Adv.
Mr. Lakshmeesh S. Kamath, AOR
Mr. Abhay Singh, Adv.
Mrs. Samriti Ahuja, Adv.
Ms. Aditi Prakash, Adv.
Ms. Ankita Agarwal, Adv.
Mr. Aditya Shenoy, Adv.
Mr. Ashish Raghuvanshi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondents.

Petitioner's counsel is permitted to serve the
standing counsel for the second respondent-State.

We have heard learned senior counsel for the
petitioner on interim prayers also. He submitted that
pursuant to the observations made by the High Court in
paragraph '16' of the impugned order, FIR No.680/2024 dated

26.08.2024, Police Station Mangalapuram, Thiruvananthapuram Rural has been registered against the petitioner herein under Section 22 of the Protection of Children from Sexual Offences Act (POCSO for short) read with Section 117 of the Kerala Police Act. Therefore, the observations made in the impugned order may be stayed and consequently, further proceedings relating to FIR No.680/2024 may also be stayed. Since, we have issued notice in the matter and we have also perused the observations in paragraph '16' of the impugned order, the said observations shall remain stayed until further orders. Consequently, further proceedings in the aforesaid FIR No.680/2024 shall remain stayed until further orders.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)